

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1839/1991

Date of decision: 06.11.1992.

Shri R. Sahai

...Applicant.

Versus

Union of India

...Respondents

For the Applicant

...Shri M.M. Sudan,

Counsel

For the Respondents

...None

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Member (Admin.)

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

Judgment (oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

The learned counsel for the applicant states that he has been offered regular appointment as Assistant Director on the basis of the recommendations made by the UPSC. In view of this, he does not wish to pursue the present application. The application is, therefore, dismissed/withdrawn. *as q*

There will be no order as to costs.

B.N.Dhondiyal
(B.N. Dhondiyal)
Member(A)
06.11.1992

PKK
(P.K. Kartha)
Vice Chairman(J)
06.11.1992

RKS
06.11.1992